

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 119  
IA/273(AHM)2021  
IA/332(AHM)2021  
IA/371(AHM)2021  
IA/379(AHM)2021  
IA/445(AHM)2021  
IA/475(AHM)2021  
in  
CP(IB)/53(AHM)2017

**Order under Section 7 IBC**

**IN THE MATTER OF:**

ICICI Bank Ltd

V/s

ABG Shipyard Ltd

.....Applicant

.....Respondent

**Order delivered on ..20/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

Mr. Mihir Thakore, Sr. Advocate along with Mr. Salil M. Thakore, Advocate for Applicant in IA 273 of 2021

Mr. Saurabh Soparkar, Sr. Advocate, along with Mr. Monaal Davawala, Advocate for the Liquidator in IA 273 of 2021, IA 379 of 2021 and IA 445 of 2021.

Mr. Krishnendu Datta, Sr. Advocate along with Mr. Swetab Kumar, Mr. Gurdeep Singh Sachar & Mr. Vikrant Shetty, Advocates for Respondent No.6 in IA 273 (AHM) 2021

Mr. Arun Kathpalia, Sr. Advocate for Wadia Ghandy & Co, Advocate for Applicant in IA 445 of 2021

Mr. Monaal Davawala, Advocate for applicant in IA 332 of 2021 and IA 371 of 2021 and 475 of 2021.

Mr. Gaurav Mathur and Mr. Sandeep Singhi, Advocate for Applicant in IA 379 of 2021

**ORDER**

Since Special Bench is there, matter stands adjourned.

Meantime, parties are directed to complete the pleadings within seven days by exchanging inter-se and upload the same on e-portal.

IA 475 of 2021

Ld.Sr. Counsel appearing on behalf of the Liquidator seeks modification on list of stakeholders.


We heard the Liquidator.

Application is allowed and stands disposed of.

List the remaining IAs <sup>on 2</sup> to 02.08.2021

Interim Relief shall continue till the next date of hearing.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)